

(c) The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, and a number of important decisions and measures have been taken. These measures, *inter-alia*, include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture and private industrial undertakings; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergency; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, and effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. Suitable steps have been initiated to establish the proposed National Counter Terrorism Centre. As a part of steps to counter terrorists' threats, the National Intelligence Grid (NATGRID) is also envisaged. Closer cooperation and easy flow of vital intelligence between various states & central intelligence agencies have also been ensured.

Indo-Bangladesh talks

3752. SHRIMATI SHOBHANA BHARTIA: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether during the Indo-Bangladesh talks held recently at New Delhi, an interim agreement has been reached on the issue of Teesta river water sharing;
- (b) if so, the facts and the details thereof;
- (c) whether Government has also insisted on shorting out certain other technical issues;
- (d) if so, the facts and details thereof; and
- (e) to what extent have the recent talks between the two countries helped resolve outstanding issues?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) No, Sir.

- (b) Question does not arise, in view of reply (a).

(c) Yes, Sir.

(d) and (e) The Indo-Bangladesh Joint Rivers Commission (JRC) led by Ministers of Water Resources from both sides has met in New Delhi and held 37th meeting of JRC on March 17-20, 2010. Two sides discussed all issues of bilateral cooperation in water resources including sharing of water of common rivers, river bank protection works, drinking water supply to sabroom town of south Tripura & minor irrigation schemes proposed on river Feni, co-operation in flood forecasting, etc.

During the JRC meeting, the Bangladesh side proposed to have an early agreement on interim sharing of Teesta river waters during dry season (October-April) and presented a draft on interim sharing arrangements for consideration. In this regard, the Indian side suggested that principles on sharing of Teesta water based on joint hydrological observations, to assess the total water availability in the river, may be decided first to arrive at mutual understanding on the sharing of water and presented a draft statement thereof. After discussion, it was agreed that the Secretaries (Water Resources) of both the countries would examine the aforesaid documents towards an expeditious conclusion on interim agreement and have further discussions on other outstanding issues to resolve them in the spirit of mutual cooperation as reflected in the Joint Communique issued during Bangladesh Prime Minister's Visit to India.

Extradition treaties with countries

3753. SHRIMATI SHOBHANA BHARTIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has decided to sign extradition treaties with a number of countries in the near future;

(b) if so, the details thereof;

(c) whether Government has recently signed any extradition treaties in the past few months; and

(d) if so, the benefits, if any, that have accrued from such extradition treaties?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) and (b) It is the policy of the Government of India to conclude Extradition Treaties with as many countries as possible. India has already initiated Extradition Treaties with Bosnia & Herzegovina, Israel, Morocco, Nepal (New Treaty) and Vietnam, to be signed in the near future.